

Automation in Offices

179. Dr. Ranen Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that several State Governments objected to the introduction of Automation in offices and have informed the Central Government of their opinion; and

(b) if so, the reaction of Government thereto?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) Yes. Labour Ministers of several States expressed such opinion at the last meeting of the Standing Labour Committee on 10-5-1967.

(b) The Labour Ministry's views as expressed at the Conference were that the installation of computers for clerical work in an establishment should not be allowed if it leads to retrenchment or create unemployment for the workers in that establishment.

Report on NEFA by Parliamentary Delegation

180. Dr. Ranen Sen:

Shri Dhireswar Kalita:

Shri P. K. Deo:

Shri G. C. Nalk:

Shri K. P. Singh Deo:

Shri A. Dipa:

Shri Yashpal Singh:

Shri S. C. Samanta:

Shri Hukam Chand Kachwal:

Shri Jagannath Rao Joshi:

Shri Mohan Swarup:

Shri B. S. Vidyarthi:

Shri D. C. Sharma:

Shri D. N. Patodia:

Shri Gadilingana Gowd:

Shri Mohamed Inam:

Shri S. K. Tapariah:

Shri Onkar Lal Berwa:

Shri Y. A. Prasad:

Shri Sidheswar Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Parliamentary delegation which visited NEFA last

year had submitted any report to Government;

(b) if so, the main recommendations contained in the report;

(c) whether Government have examined the report; and

(d) if so, the decisions taken on those recommendations?

The Minister of State in the Ministry of Home Affairs (Shri VMya Charan Shukla): (a) Yes, Sir.

(b) to (d). A statement showing the main recommendations made by the Parliamentary Delegation and the decisions taken by the Government on those recommendations is placed on the Table of the House. [Placed in Library. See No. LT-353/67].

Wage Board for Coal Mining Industry

181. Shri Deven Sen:

Shri Sharda Namd:

Shri J. B. Singh:

Shri Bharat Singh:

Shri Ranjit Singh Chauhan:

Shrimati Tarkeshwari Sinha:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether any decision has been taken by Government on the recommendations of the Central Wage Board on Coal Mining Industry;

(b) if not, when Government propose to take a decision;

(c) whether it is a fact that the employers' representatives have been invited for discussion in the matter;

(d) if so, the issues on which such consultation has been felt necessary; and

(e) whether Government propose to give retrospective effect to their decision from the 1st January, 1967, as recommended by the Coal Wage Board?

The Minister of Labour and Rehabilitation (Shri Nathi): (a), (b) and (c). The recommendations of the Wage Board are being considered and